

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1032/2018**

IN THE MATTER OF:-

RAM KUMAR

APPLICANT

VS.

STATE OF HARYANA & ORS.

RESPONDENT

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Ajit Kumar vidyarthi

**(A.K. VIDYARTHI)
SCIENTIST 'E'
CENTRAL POLLUTION CONTROL BOARD,
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032.**

**DATE: 29.07.2019
PLACE: DELHI**

**REPORT ON ASSESSMENT OF COMPENSATION FOR
ILLEGAL EXTRACTION OF GROUND WATER**

**(SUBMITTED IN COMPLIANCE TO HON'BLE NGT ORDER
DATED 30/4/2019 IN ORIGINAL APPLICATION NO. 1032/2018
IN THE MATTER OF RAM KUMAR Vs STATE OF HARYANA &
ORS)**



CENTRAL POLLUTION CONTROL BOARD
(Ministry of Environment, Forest & Climate Change)
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

(24th July, 2019)

REPORT ON ASSESSMENT OF COMPENSATION FOR ILLEGAL EXTRACTION OF GROUND WATER

1. BACKGROUND

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed order on 30/4/2019 in Original Application No. 1032/2018 in the matter of Ram Kumar Vs State of Haryana & Ors and constituted a Joint Committee comprising of Central Pollution Control Board (CPCB), Central Ground Water Authority (CGWA) and Haryana Pollution Control Board (HSPCB). Hon'ble NGT directed the Joint committee to take following action in para 5 which is reproduced as below:

Para 5: "Learned Counsel for HSPSCB states that necessary action for assessment and recovery of compensation for illegal extraction of ground water will now be taken within one month. Such assessment may be made a Joint Committee of the CPCB, CGWA and HSPCB having regard to all the relevant legal provision and also order of this tribunal dated 30/11/2018 in Harinder Singh & Ors Vs M/s Prateek Buildtech (India) Pvt. Ltd. & Ors".

A revised report in the matter may be furnished to this tribunal within three months by email at ngt.filing@gmail.com.

A copy of the Hon'ble NGT order dated 30/4/2019 is attached as **Annexure I**.

2. FOLLOW UP ACTION TAKEN BY JOINT COMMITTEE

For ensuring compliance to Hon'ble NGT order dated 30/4/2019, CPCB vide letter dated 14/5/2019, communicated to Member Secretary, HSPCB, Member Secretary, CGWA and Chairman, CGWB to depute concerned official as a member of Joint Committee and to discuss the issue for illegal extraction of ground water in Faridabad district which is declared as over-exploited where ground water extraction is more than the recharge in this district (**Annexure-II**). In response, Sh S. K. Mohiddin, Senior Hydrogeologist, CGWB (NWR) Chandigarh and Ms Akanksha Tanwar, AEE, HSPCB, Ballabhgarh Region deputed for the said committee.

Two meetings of Joint Committee were held on 17/5/2019 and 24/5/2019 in CPCB, on the issues of Environmental Compensation to be recovered from

Dr. Kumar Vidyan

M/s R. R. Industries, Ballabgarh, Faridabad District for illegal extraction of ground water and violation of directions issued for closure of the unit. The officials of HSPCB and CGWB provided relevant information pertaining to M/s R.R. Industry to levy Environmental Compensation (EC) are as under:

2.1 INFORMATION ABOUT M/s R. R. INDUSTRY, VILLAGE MACHHGAR, BALLABHGARH BLOCK, FARIDABAD DISTRICT

M/s R. R. Industries is a manufacturer of packaged drinking water which extracts 10 KLD ground water for production. The unit is located at Village Machhgar, Ballabgarh Block, Faridabad and this block lies under over-exploited category as per Assessment of CGWB, 2013. Unit was operational without obtaining 'Consent to Establish' and 'Consent to Operate' from HSPCB. Unit has filed a memorandum for a manufacturing/service enterprise through Joint Director, Distt. Industries Centre, Faridabad for manufacturing of packaged drinking water which indicates the establishment of unit since 16/4/2010, hence Joint Committee decided that the date of commencement of M/s R. R. Industries shall be 16/4/2010. The unit has obtained license from BIS with validity period from March, 2014 to March 2015 for packaged drinking water and FSSAI has also issued license to unit for manufacturing of 5 KLD packaged drinking water as well. Unit has applied to obtain CTO twice from HSPCB for 6 KLD manufacturing of packaged drinking water which was rejected by HSPCB. Meanwhile, CGWA rejected the online application applied by unit for permission to extract 10 KLD water due to policy of CGWA that no packaged drinking water industry is given NOC in over-exploited area. HSPCB inspected the unit in compliance to order dated 26/8/2016 and found operational by tampering the seal, hence the Plant & Machinery along with DG sets of the unit have been sealed on 20/12/2018. Finally, illegal borewell of the unit was sealed on 11.3.2019 by a team constituted by Sub Divisional Magistrate, Ballabgarh, Faridabad. Unit was established on 16/4/2010 as per the registration of the unit and subsequently sealed on 11/3/2019 by a committee with CGWB and HSPCB, hence violation period shall be calculated from date of establishment to last date of sealing i.e., from 16/4/2010 to 11/03/2019.

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2.2 Joint Committee members from Central Ground Water Board (CGWB) and Haryana State Pollution Control Board (HSPCB) provided relevant documents related to M/s R. R. Industry are listed as under:

- A copy of HSPCB office order on procedure for consent management under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 (**Annexure-III**).
- A copy of acknowledgement receipt for manufacturing of packaged drinking water dated 1/12/2011 from Joint Director, Deptt of Industries, Faridabad wherein cost of plant & machinery of the firm was given as Rs 8.50 Lakh (Rupee Eight Lakh Five Thousand) (**Annexure-IV**).
- A copy of license from Bureau of Indian Standards (BIS) grant to the firm dated 28/1/2016 to use the Standard Mark on 20 lit PET Jar and 250 ml PP Glass (**Annexure-V**).
- A copy of license from Food safety & Standards Authority of India (FSSAI) under Food Safety and Standards Act, 2006 dated 27/4/2016 grant to the firm for manufacturing of packaged drinking water (**Annexure-VI**).
- A copy of HSPCB letter to all the Regional Officer in the field to cover all water packaging units under consent management dated 1/6/2016 (**Annexure-VII**).
- A copy of audit report of the firm dated 24/10/2017 wherein cost of plant & machinery was given as Rs 4,10,696 (Rs Four Lakh Ten Thousand Six Hundred Ninety Six) (**Annexure-VIII**).
- A copy of application form submitted by firm to HSPSB to obtain consent/authorization from 25/10/2017 to 24/10/2018 dated 25/10/2017 (**Annexure-IX**).
- A copy of water sample analysis report of the firm dated 30/5/2018 from Enviro-Tech Services (**Annexure-X**).
- A copy of application for obtaining NOC submitted by firm to HSPCB dated 22/6/2018 wherein plant & machinery cost of the firm was given as Rs 15.0 Lakhs (**Annexure-XI**).
- A copy of refusal from HSPCB for consent to establish u/s 25/26 of the Water Act, 1974 and Section 21/22 of Air Act, 1981 dated 21/7/2018 (**Annexure-XII**).
- A copy of application submitted to CGWA dated 22/7/2018 to abstract ground water for industrial use from CGWA (**Annexure-XIII**).
- A copy of inspection report from Regional Office, Ballabhgarh, HSPSCB dated 21/12/2018 on compliance of closure order dated 26/8/2016 passed

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Ajit Kumar Vidyachari

by Chairman, HSPCB, Panchkula against M/s R. R. Industries (**Annexure-XIV**).

- A copy of electricity bill of the unit dated 18/5/2017 (**Annexure-XV**).

2.3 In view of above, CPCB informed to the joint committee members that in compliance to Hon'ble National Green Tribunal (NGT) order dated 3/1/2019 in Original Application No. 327/2018, CPCB has finalized a mechanism to deal with individual cases of violation of norms to determine the environment compensation in case of illegal extraction of ground water and has prepared a report on "Assessment of environmental compensation for illegal extraction of ground water" and submitted to Hon'ble NGT (**Annexure-XVI**). Hon'ble NGT reviewed the report and in its further order dated 7/5/2019 directed CPCB to revise the report w.r.t Intergenerational Equity, Deterrent Penalties and Scenario Analysis. Subsequently, the report has been revised as directed by Hon'ble NGT and submitted to Hon'ble NGT.

The committee decided that levy EC on M/s R. R. Industry shall be based on the report prepared by CPCB. Salient features of the report on which EC will be calculated are as follows:

- Categorisation of the area (safe, semi-critical, critical and over-exploited) shall be based on the ground water resources estimation in the year 2009, 2011 and 2013 or the latest estimation carried out by CGWB.
- Present categorization of area (Over-exploited, Critical and Semi-Critical), as per CGWA shall be considered for calculation of EC, regardless of the area category when the period of violation started.
- In addition, all repeated violations will attract EC at 1.25 times the previous EC.
- Environmental Compensation Rate (ECR_{GW}) w.r.t ground water consumption for packaging unit is provided in Table-1.

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Table-1: ECR_{GW} for Packaged Drinking Water Units

S.No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) (Rs/m ³)			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120

Note:-Minimum ECR_{GW} shall not be less than Rs 1,00,000/-

- **Deterrent factors to compensate losses and environmental damage (for packaging drinking water)**

This activity attracts stricter provisions of deterrence and intergenerational equity. It is proposed to levy following deterrent factors to compensate the losses and environmental damages as detailed in the following table:

Table-2: Deterrent Factor

S.No.	Water Consumption	Deterrent Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: The industrial operations may be reviewed and only permitted, if it is safe to continue withdrawal of ground water at the rate permitted.

2.4 FORMULA TO LEVY ENVIRONMENTAL COMPENSATION (EC)

CPCB in its report, recommended following formula considering water consumption, no of days, rates for imposing Environmental Compensation (EC_{GW}) based on the purpose for illegal abstraction of ground water as well as the deterrent factor:

$$EC_{GW} = \text{Water consumption per day} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{No. of Days} \times \text{Deterrent Factor}$$

Where, water consumption is in m³/day and ECR_{GW} in Rs/m³.

Ajit Kumar Vaidya

3.0 CALCULATION OF ENVIRONMENTAL COMPENSATION FROM M/s R.R. INDUSTRIES

Environmental Compensation (EC)	:	Water consumption per day x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW}) x No. of Days x Deterrent Factor
Water consumption (per day)	:	10 KLD
ECR_{GW} (as per over-exploited area)	:	Rs 48/m ³ /day (As given in Table-1)
No of days of violation	:	3252 days (since 16/4/2010 to 11/3/2019)
Deterrent Factor	:	1.25 (As given in Table-2)
EC	:	10 x 48 x 3252 x 1.25 = Rs 19,51,200/- (Rs Nineteen Lakh Fifty One Thousand Two Hundred Only)

4.0 CONCLUSION

- M/s R. R. Industry has violated direction issued for closure by HSPCB and illegally extracted ground water for manufacturing of packaged drinking water since April, 2010 to March, 2019.
- Based on the information provided by Haryana State Pollution Control Board and Central Ground Water Authority, Environmental Compensation (EC) on M/s R. R. Industry has been calculated as Rs 19,51,200/- (Rs Nineteen Lakh Fifty One Thousand Two hundred Only).
- Compensation amount has been calculated based on the draft policy of CPCB for this violation as Rs 19,51,200 Lakh (Rs Nineteen Lakh Fifty One Thousand Two Hundred Only) which should be paid by the M/s R. R. Industries.

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1	Sh. A. K. Vidyarthi DH, WQM-I Division, Central Pollution Control Board, Delhi	:	Ajit Kumar Vidyarthi
2	Sh. S. K. Mohiddin Senior Hydrogeologist, Central Ground Water Board, NWR, Chandigarh	:	S.K.M. 24/7/19
3	Ms Akansha Tanwar AEE, Haryana SPCB, Ballabgarh Region	:	Akansha 24/7/19

Item No. 03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1032/2018

Ram Kumar

Applicant(s)

Versus

State of Haryana &Ors.

Respondent(s)

Date of hearing: 30.04.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Ms. MansiChahal and Mr. KapilSagar,
Advocates

For Respondent (s): Mr. Rahul Khurana, Advocate with Ms.
AankshaTanwar, AEL, HSPCB

ORDER

The issue for consideration is remedial action against illegal extraction of ground water in Faridabad which is declared as 'Dark Zone' being over-exploited in terms of ground water. The applicant sought closure of R.R. Industries at Village & PO Macchgar, Tehsil Ballabgarh, District Faridabad.

This Tribunal, vide order dated 12.12.2018, sought the factual and action taken report from Haryana State Pollution Control Board (HSPCB) along with the Deputy Commissioner, Faridabad and Central Ground Water Authority (CGWA).

Accordingly, report has been received from HSPCB vide e-mail dated 13.03.2019 to the effect that closure action had already been taken against the unit on 17.12.2016. The plant and the machinery

of the unit was sealed. Prosecution was recommended for tampering with the seal and illegal operation of the industry. CGWA also recommended sealing of the borewells as no permission had been given for extraction of ground water.

The above report shows that the unit is working even after closure which shows that the closure orders are not complied and follow up action is not taken by the State PCB, as required. There is nothing to show that compensation for illegal extraction of ground water has been recovered.

Learned Counsel for HSPCB states that necessary action for assessment and recovery of compensation for illegal extraction of ground water will now be taken within one month. Such assessment may be made by a Joint Committee of the CPCB, CGWA and HSPCB having regard to all the relevant legal provisions and also order of this Tribunal dated 30.11.2018 in *Harinder Singh & Ors. Vs. M/s Prateek Buildtech (India) Pvt. Ltd. & Ors.*

The application is disposed of except for consideration of report.

A revised report in the matter may be furnished to this Tribunal within three months by e-mail at ngt.filing@gmail.com.

A copy of this order be sent each to the CPCB, CGWA and HSPCB by e-mail for compliance. The applicant may furnish a set of relevant papers to the CPCB, CGWA and HSPCB and file an affidavit of service within one week.

Adarsh Kumar Goel, CP

29/7/19

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

April 30, 2019
Original Application No. 1032/2018
SN



To

The Member Secretary Haryana State Pollution Control Board, C-11, Sector 6, Panchkula, Haryana- 134109	The Member Secretary Central Ground Water Authority (CGWA) 18/11, Jannagar House, Man Singh Road, New Delhi-110011	The Chairman, Central Ground Water Board (CGWB) Bhujal Bhawan, NH-IV, Faridabad - 121001
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Sub: Meeting scheduled to be held at 11.30 AM on 17 May, 2019 to ensure compliance to Hon'ble National Green Tribunal (NGT) Order dated 30/4/2019 in Original Application No. 1032/2018 in the matter remedial action against of illegal extraction of ground water in Faridabad which is declared as 'Dark Zone' being over-exploited in terms of ground water-reg.

Sir,

This has reference to Hon'ble NGT order dated 30/4/2019 in OA No 1032/2018 on the above captioned subject. The directive part of Hon'ble NGT order is reproduced below:

"Learned Counsel for HSPSCB states that necessary action for assessment and recovery of compensation for illegal extraction of ground water will now be taken within one month. Such assessment may be made a Joint Committee of the CPCB, CGWA and HSPSCB having regard to all the relevant legal provision".

In view of the above, a meeting is convened on 17 May, 2019 at 11.30 AM in CPCB to discuss the aforesaid issues with the concerned organisations. Therefore, official(s) may kindly be deputed to attend the aforesaid scheduled meeting.

A line of confirmation for the participation may please be communicated by Email on asudhakar.cpcb@nic.in, sunitiparashar@gmail.com and cpcb.nwmp@gmail.com.

Yours faithfully,



(A. Sudhakar)

o/c Divisional Head, WQM-I

Encl: As above

Copy to:

1. PS to MS, CPCB

: For kind information of 'MS' pl

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्मित.....
दिनांक.....
14/05/19

o/c (A. Sudhakar)

Scanned by CamScanner



HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com



Office Order

Whereas, procedure for grant and refusal of consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981 was issued vide Head Office order Endst. No. HSPCB/2014/10195-10218 dated 07.03.2014 which was notified in the Haryana Government Gazette on 15.04.2014;

Whereas, Industries and Commerce Department Haryana has Notified Haryana Enterprise Promotion Policy 2015 vide Notification No. 49/43/2015-4IB1 dated 14.08.2015 which envisages for simplification of procedure for obtaining the clearances from various Departments by the industries. Further Department of Industrial Policy and Promotion, Ministry of Commerce and Industries, Government of India has also laid emphasis on "Ease of Doing Business" for providing efficient, convenient, transparent and integrated electronic services to the applicants seeking clearances from various Govt. Departments and the Business Reform Action Plan 2016 and 2017 has been issued by Industries and Commerce Department;

Whereas, in compliance of the above said Haryana Enterprise Promotion Policy 2015 and Business Reform Action Plans 2016 and 2017 for ease of doing business in the State, the Board has altered and amended the policy for dealing with the applications of entrepreneurs for grant of clearances under various Environmental Acts/Rules and accordingly issued the various policy orders from time to time;

Whereas, further Central Pollution Control Board (CPCB) has superseded the earlier directions issued in June, 2012 in context to categorization of industrial sectors and revised the categorization of industrial sectors under Red, Orange, Green and White categories based upon the range of pollution index, through modified directions issued under section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16/8571 dated 07.03.2016 for the purpose of consent management under these Acts;

Whereas, based on the revised criteria of categorization of industrial sectors and revised lists of Red, Orange, Green and White categories of industrial sectors as mentioned in the final report attached with the above said modified directions of the CPCB and further based on report and recommendations submitted from time to time by the committee constituted by this Board on 01.07.2016 as per provisions of the said CPCB directions, consolidated list of industrial sectors/projects covered under Red, Orange, Green and White categories, was finalized for the purpose of consent management under Water Act, 1974 and Air Act, 1981 which has been adopted and implemented by the Board vide order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 in supersession of earlier categorization of industrial sectors/projects notified by the Board vide notification dated 15.04.2014 and further amendments issued thereafter from time to time in the categorization of industrial sector;

Whereas, in view of the above and various decisions taken by the Board from time to time after issue of the procedure for consent management through notification dated 15.04.2014 as mentioned above, it has become expedient to issue a comprehensive procedure for processing the applications for grant of consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 in supersession of earlier procedure issued through the said notification dated 15.04.2014;

Whereas, the Technical Advisory Committee (TAC) of the Board in its meetings held on 10.08.2017, 09.10.2017 and 16.11.2017 examined and finalized the revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981, after incorporating all the policy orders and instructions and new categorization of industrial sectors issued by the Board from time to time and the recommendations of TAC were accepted by the competent authority of the Board;

Whereas, the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22 has approved the above procedure for grant and refusal of consent to establish and consent to operate

under Water Act, 1974 and Air Act, 1981, finalized by the TAC of the Board which is enclosed as **Annexure-P**.

In view of above and in pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time, it is hereby ordered that in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2014/10195-10218 dated 07.03.2014 notified in the Haryana Government Gazette on 15.04.2014 and all other orders issued in this regard before issue of this procedure, the revised procedure attached herewith as **Annexure-P** shall be applicable in the Board for grant and refusal of consent to establish and consent to operate u.nder Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

These orders shall come in to force with immediate effect.

**Dated Panchkula, the
22nd February, 2018**

**Ashok Kheterpal,
Chairman**

Endst. No. HSPCB/2018/517-519

Dated: 26.02.2018

A copy of the above is forwarded to the following for information please:-

1. The Principal Secretary to Govt. Haryana, Industries & Commerce Department Chandigarh.
2. The Principal Secretary to Govt. Haryana, Environment Department, Chandigarh.
3. The Director, Environment Department, Chandigarh.

**-Sd/-
Sr. EE-I (HQ)
For Chairman**

Endst. No. HSPCB/2018/520-544

Dated: 26.02.2018

A copy of the above is forwarded to the following for information and further necessary action:-

1. All section Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Environmental Engineer -cum- Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC) Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Nodal Officer (IT) for uploading the orders on the website of the Board for the notice of all concerned.

**-Sd/-
Sr. EE-I (HQ)
For Chairman**

Endst. No. HSPCB/2018/545-546

Dated: 26.02.2018

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

**-Sd/-
Sr. EE-I (HQ)
For Chairman**

Haryana State Pollution Control Board

Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of industrial sectors issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2014/10195-10218 dated 07.03.2014 notified in the Haryana Government Gazette on 15.04.2014 and all other orders issued in this regard before issue of this procedure:-

1. General Provisions.

- 1.1 All the industrial sectors/projects have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of industrial sectors/projects issued vide notification dated 15.04.2014 and amended from time to time. The revised list of industrial sectors/projects categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consolidated lists of industrial sectors/projects covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.
- 1.2 The industries/projects categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to

establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.

- 1.3 The industrial units/projects falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these industrial units/projects shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.

- 1.4 The industries/ projects already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.
- 1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.
- 1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.
- 1.7 The industrial units/projects falling in the area prescribed in the Aravali Notification dated 7th May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1st CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.
- 1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned Deputy Commissioner, to ensure the compliance of the provisions of Aravali Notification dated 7th May, 1992 in addition to other prescribed documents.

However, in case of industrial units/projects located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.
Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.
- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance report regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.
- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.
- 1.12 CTE will be granted only for the product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities.
- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery are mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.
- 1.14 The performance security deposited along with the application for CTE, shall be refunded / retired on the recommendation of concerned Regional Officer automatically without taking any request from the units in this regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of

satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 for discharge of Environmental Pollutants or if 1st CTO is refused.

- 1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

- 1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.
- 1.17 The units which intend to increase in quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.

In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.

- 1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will

be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

- 1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.
- 1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

- 1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

- 1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-1**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

- 1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.

The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.

- 1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case 1st CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.
- 1.25 The provisions of inspection policy issued by the Board shall be strictly complied.
- 1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

2. Procedure for grant of consent to establish (CTE) for new units

2.1 Consent to Establish for new units

- 2.1.1 The new industrial units/projects falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in
- 2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.1.3 All documents applicable for respective industrial units/ projects mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.
- 2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time,

alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
 - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw

material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.

The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.

Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.

- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.

2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

2.3 Consent to Establish for Expansion of the industries/projects

2.3.1 No expansion in the existing industries/projects covered under consent management will be done without prior CTE of the Board.

2.3.2 For expansion of the existing industrial units/projects falling under Red, Orange and Green Categories, the application shall be submitted

for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The performance security and NOC/CTE fees should be deposited through online payment gateway.

2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.

In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.

2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.

2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the industries/projects and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.

2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.

2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

3. Procedure for Grant of Consent to Operate

3.1 First Consent to operate

- 3.1.1 The industrial units/projects falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1st consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.
- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through online payment gateway, as per schedule available on the website of the Board i.e. www.hspcb.gov.in.
- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1st consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1st CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of

1st CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.

- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1st CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1st CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1st CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1st CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

3.2 Period for consent to operate

- 3.2.1 Validity of period of consent to operate for different category of industrial sectors/projects under Water Act, 1974 and Air Act, 1981, will be as under:-

Industry/Project Category	Validity Period
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

- 3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

Sr. No.	Category	Validity period of consent	Time schedule
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 rd year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 th year and for the remaining 03 years before ending the 7 th year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 th year and for the remaining 05 year before ending the 10 th years.

- 3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.
- 3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.
- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

3.3 Renewal of Consent to Operate

- 3.3.2 The industrial units/projects falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, atleast 90 days before expiry of the validity

period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.

- 3.3.3 No documents are allowed to be submitted manually.
- 3.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.5 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.6 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.7 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.8 If the industrial units / projects fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay additional consent fee @ 50% of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.
- 3.3.9 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.

3.3.10 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.

3.3.11 The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

3.4 Procedure for obtaining Consent to Operate (CTO) by the industries/ projects already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

- 3.4.1 The industries/ projects already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

4. Competent Authority for deciding the applications for CTE & CTO.

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of industrial sectors/projects having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the industries/projects of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

5. Requirement of Sampling and submission of analysis reports

- 5.1 The industries/projects covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1st CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.

6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

Dated: _____

Chairman

List of Red Category of Industrial Sectors/Projects

Industrial Sector/Project	
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity ≥ 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar (excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding

Industrial Sector/Project	
	blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/

Industrial Sectors	
	phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
60.	Distillery (molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction project more than 20,000 sq. m built up area having waste water generation more than 100 KLD
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.

Industrial Sector/Project	
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing, utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries

List of Orange Category of Industrial Sectors/Projects

Sr. No.	Industrial Sector/Project
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving (medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process)
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields (excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects more than 20,000 sq. m built up area having quantity of waste water generation 10 KLD to 100 KLD
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products (small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed

Sr. No.	Industrial Sector/Project
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace (without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible form ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)

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Sr. No.	Industrial Sector/Project
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol (IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing (with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing (dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD

Sr. No.	Industrial Sector/Project
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring

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List of Green Category of Industrial Sectors/Projects

Sr. No.	Industrial Sector/Project
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making
14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills (dry process)
21.	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pipe manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)

Sr. No.	Industrial Sector / Project
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction (no hydrogenation / refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry Farms handling one lac or more birds at a given time in single location and Hatchery & Piggery irrespective of no. of birds/animals
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood
37.	Ready mix cement concrete irrespective of investment cost
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with gas operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (20 HP motor)
45.	Spice grinding (20 hp motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	CO2 recovery
50.	Distilled water (without boiler) with electricity as source of heat
51.	Hotels (up to 20 rooms and without boilers)
52.	Manufacturing of optical lenses (using electrical furnace)
53.	Mineralized water
54.	Tamarind powder manufacturing
55.	Cutting, sizing and polishing of marble stone
56.	Emery powder (fine dust of sand) manufacturing
57.	Flyash export, transport & disposal facilities
58.	Mineral stack yard / Railway sidings
59.	Oil and gas transportation pipeline
60.	Seasoning of wood in steam heated chamber
61.	Synthetic detergent formulation
62.	Tea processing (with boiler)
63.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
64.	LPG bottling plants

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Sr. No.	Industrial Sector/Project
65.	Sewage treatment plants having capacity less than 10 KLD
66.	Infrastructure development projects having overall liquid Waste generation less than 100 KLD
67.	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane
68.	Automobiles manufacturing outsourcing all of the polluting activities.
69.	Refurbishing of used electrical and electronic equipments

List of White Category of Industrial Sectors/Projects

Sr. No.	Industrial Sector/Project
1.	Assembly of air coolers /conditioners ,repairing and servicing
2.	Assembly of bicycles ,baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press)of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making of printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15.	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass syringes and vials making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing

Sr. No.	Industrial Sector/Project
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36.	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37.	Automobile fuel outlets (only dispensing)
38.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height
39.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)
40.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy
41.	Printing presses without involving water polluting process
42.	Garment / Apparel units involving only stitching process, without discharge of effluent and Air emissions from process
43.	Poultry Farms handling less than one lac birds. (Environmental guidelines issued by Haryana Government/CPCB for poultry farms shall be applicable)

**Check List of documents for obtaining consent to establish (CTE) under
Water Act, 1974 / Air Act, 1981**

I. 1st Consent to Establish

1. Online application
2. Proof of deposit of NOC/CTE fee and performance security.
3. C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project.
4. Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate.
5. Power of attorney/authority letter to sign the application.
6. Allotment letter of the plot issued from the concerned authority in case of approved industrial area.
7. Manufacturing process and process Flow Chart.
8. Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards.
In case of Brick kilns, design and drawing of high draft Zig Zag technology based Kiln and stack.
9. Report of Tehsildar and District Forest Officer regarding Kisam of land through Deputy Commissioner, for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for District Gurugram and Nuh).
10. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon.
11. Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department.
12. Report of Revenue Department / Forest Department & other concerned departments regarding sitting parameters in respect of Stone Crushers, Hot Mix Plants, Screening Plants, Pulverizes, Poultry Farms and License of DFSC in Case of brick Kilns.
13. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
14. Lease deed/ Rent Agreement in case land is taken on rent or lease, Collaboration deed in case of construction projects, if applicable (duly registered with revenue authorities).
15. Copy of Environmental Clearance in case of the projects covered under, EIA Notification dated 14.09.2006.
16. Copy of MOA / partnership Deed / Trust Deed, as applicable having

- the name and address of Directors/Partners.
17. Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as per Annexure-VII.
 18. Site plan of the unit in case it is located outside approved industrial area.
 19. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.

II. Renewal/Extension of Consent to Establish

1. Online application for renewal of CTE with declaration on prescribed Performa (Annexure-VIII).
2. Proof of deposit of NOC/CTE fees (as per schedule available on the web-site of the Board i.e. www.hspcb.gov.in)
3. Copy of 1st CTE & previous renewed CTE (if any).
4. Power of Attorney/authority letter to sign the application.
5. Progress report regarding construction of project and installation of pollution control measures/devices, as per scheme submitted while obtaining 1st CTE.
6. Valid license or proof of submission of application for renewal of license to Town and Country Planning Department or any other concerned authority, in case of Building and construction projects and Township and Area Development projects.

III. Consent to Establish for expansion of the existing project

Apart from the documents required for obtaining 1st CTE and NOC/fee, following additional documents are required to be submitted along with application for CTE for expansion of projects:-

1. Copy of valid CTO under Water Act, 1974/ Air Act, 1981 and Authorization under Hazardous Waste Management Rules (if applicable) for the existing project.
2. Latest inspection report and analysis reports of effluent/ air emissions/ noise (as applicable), conducted by Board officers for the mandatory inspection, if conducted.
3. Copy of fresh analysis reports of effluent/air emissions/ noise, analyzed from Board's lab/recognized lab. (not more than 03 month old)
4. Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per **Annexure -XIII.**

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Annexure-VI

Performance Security prescribed for obtaining the Consent to Establish.

a) **Performance Security as per investment cost of the projects (other than mentioned at Sr. No. b).**

Sr. No.	Capital Investment Cost of the project (Cost of land, building, Plant and Machinery)	Red Category (in Rs.)	Orange Category (in Rs.)	Green Category (in Rs.)
1.	Upto 0.5 crore	25,000/-	12,500/-	5,000/-
2.	Above 0.5 crore upto 1.00 crore	50,000/-	25,000/-	10,000/-
3.	Above 1.0 crore upto 5.00 crore	1,00,000/-	75,000/-	25,000/-
4.	Above 5.0 crore upto 10.00 crore	2,00,000/-	1,50,000/-	50,000/-
5.	Above 10.00 crore upto 50.00 crore	3,00,000/-	2,00,000/-	1,00,000/-
6.	Above 50.00 crore upto 100.00 crore	4,00,000/-	2,50,000/-	1,25,000/-
7.	Above 100.00 crore	5,00,000/-	3,00,000/-	1,50,000/-

b) **Performance Security for specific projects irrespective of investment cost**

1. Hot Mix Plants/ Stone Crushers/ Screening Plants : 50,000/-
2. Brick Kilns : 25,000/-
3. Mining Projects:-
 - a) More than ten Hectares : 5.0 lac
 - b) Five to ten Hectares : 2.5 lac
 - c) Less than five Hectares : 1.0 lac

Declaration by the applicant for obtaining Ist CTE

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That I am aware of the provisions of Water Act, 1974, Air Act, 1981 and HOWM Rules, 2016, Rules and procedure framed there under and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 and shall comply with the same.
3. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 and Rules framed there under HOWM Rules, 2016 and standards/norms prescribed for discharge of pollutants under EP Rules, 1986 after commissioning of our unit.
4. That we have not started the work at the site for construction of plant and installation of machinery of our project and will also not start the same before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Haryana State Pollution Control Board.
5. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.
6. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
7. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Format of the application for auto renewal of the consent to establish under Water Act, 1974 / Air Act, 1981.

To

The Chairman,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to establish under Water Act, 1974 / Air Act, 1981- Self certification.

Ref: Consent to establish issued by the Board vide letter no. _____ dated _____ valid up to _____.

Sir,

We are submitting herewith application for auto renewal of our consent to establish under Water Act, 1974 / Air Act, 1981 granted by your Board vide letter under reference, along with the prescribed NOC fees for the same and the following declaration and undertaking as per policy of your Board :-

1. That we have a valid consent to establish under Water Act, 1974 / Air Act, 1981 issued by HSPCB vide above referred letter validity upto _____, copy of which is enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided to the Board earlier with original application for obtaining original Consent to Establish referred above and therefore the same may be considered for present application for renewal of consent to establish for another period w.e.f. _____ to _____.
3. That the proposed capital investment cost of our industry/ project, as per documents submitted with earlier application for consent to establish granted by HSPCB vide above referred letter, was Rs. _____ lacs, which will remain the same and will not be increased in terms of land, building and plant and machinery, without prior information / permission of the HSPCB.
4. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, scheme of pollution control measures and increase in production or pollution load and will remain same as submitted in original application for consent to establish.
5. That we shall deposit the balance NOC fees if found due at any later stage due to increase in capital investment cost on land, building, plant and machinery.
6. That we are complying with the conditions of consent to establish granted earlier vide letter under reference and further undertake to comply with further conditions if any imposed by HSPCB in future.
7. That we shall install all the required pollution control measures and devices as per scheme / proposal already submitted by us with our original

application for consent to establish upto the satisfaction of the Board side by side in proportionate to the construction of the project and before the commissioning of the unit failing which Board will be at liberty to forfeit the performance security deposited by us with the Board in this regard beside taking legal action under the provisions of relevant Acts/Rules applicable to our unit.

8. That we shall not start even trial production without obtaining prior consent to operate for trial production from the HSPCB.
9. That we shall provide all the arrangements for sampling of air emissions and effluent as prescribed by the Board and online monitoring systems as directed by the HSPCB/CPCB from time to time, in our unit before starting even trial production.
10. That in case our unit is not fully established within the validity period of extension of CTE, than we shall apply afresh for obtaining new CTE, 90 days before the expiry of the renewed CTE.
11. That we are complying and shall comply with all the conditions of Environmental Clearance (in case unit is covered under EIA notification dated 14.09.2006.)
12. That we shall comply with all the relevant provisions of water Act, 1974, Air Act, 1981, EPA, 1986 and Rules made their under including Hazardous Waste (MH&TM) Rules, 2008 applicable to our unit.
13. That we undertake that auto renewal of consent to establish will not prevent the HSPCB for taking coercive action against us if our unit fails to comply the prescribed standards or conditions of consent to establish granted and renewed to our unit or only applicable provision of Water Act, 1974, Air Act, 1981 and EPA, 1986 and Rule made their under.
14. That the declaration and undertaking given above has the approval of all the partners / Board of Directors / owners of the industry / project and copy of resolution of the Board / power of attorney in the regard is attached herewith.

It is therefore requested that the consent to establish may kindly be renewed/extended further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Annexure-IX

Undertaking by those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE.

I, _____ S/o/D/o/W/o _____ in the capacity of _____ of M/s _____ undertake as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That our unit have been granted consent to establish by the Board under Water Act, 1974 /Air Act, 1981 vide Letter no. _____ dated _____ valid up to _____.
3. That the detail about the status of our project constructed and established till date is attached herewith.
4. That we do not want to continue the work for construction and installation of our project beyond the validity period of consent to establish granted by the Board at this stage.
5. That we shall apply for extension of consent to establish as and when the remaining work for construction and installation of the project is proposed to be started well in advance and will not start the construction and installation work of the project without further extension of the consent to establish from the Board.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Check list of documents for obtaining Ist consent to operate (CTO)**I. 1st Consent to Operate**

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of safety audit report duly audited with the help of an expert, atleast 90 days before commencing the activity and onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
12. Occupation certificate issued by Town & Country Planning Department, in case of Building & construction projects/area development projects.

II. Renewal of consent to operate

1. Online application for renewal of CTO on prescribed Performa (Annexure-XI).
2. Proof of deposit of required and applicable consent fee (as per schedule available on the web-site www.hspcb.gov.in).
3. Copy of previous CTO.
4. Power of attorney/authority letter to sign the application.
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. Latest inspection report and analysis reports of effluent/ air emissions/ noise conducted by Board officer (s) for the mandatory inspection, if conducted.
7. Copy of fresh analysis reports of effluent/air emissions/ noise analyzed from Board's lab/recognized lab. (not more than 03 months old)
8. Environment Statement in Form V for the financial year ending on 31st March (required in compliance of Rule 14 of EP Rules, 1986).
9. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
10. Permission of the concerned authorities for disposal of the effluent in to sewer/drains etc (in case not submitted earlier).
11. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit (in case not submitted earlier).
12. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Format of the application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981.

To

The Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to operate for the period _____ under Water Act, 1974 / Air Act, 1981.

Sir,

It is submitted that we had been granted the consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ by the Board vide letter No. _____ dt. _____ and No. _____ dt. _____ respectively. Now we are submitting our application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981 for the period _____ to _____, along with the prescribed consent fees for the same and with the following declaration and undertaking as per policy of your Board :-

1. That we have valid consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ issued by HSPCB vide above referred letters, copies of which are enclosed herewith.
2. That the present details of the manufacturing process and other informations / data of our unit are same as submitted / provided by the Board earlier with original application for obtaining previous Consent to operate referred above and therefore the same may be considered for present application for renewal of consent to operate for further period w.e.f. _____ to _____.
3. That the capital investment cost on land, building, plant and machinery of our industry/ project without charging depreciation and with upto date additions as on _____ is Rs. _____ lacs and the consent fees has been deposited according to the said capital investment cost of our unit. We undertake to deposit the balance consent fees if any found due at any stage due to increase in the investment cost on Land, Building, Plant and Machinery of our unit at any later stage.
4. That we are complying with the conditions of previous consent to operate granted to our unit by the Board valid upto _____ and also complying with all the standards / norms prescribed under EP Rules, 1986 for discharge of environmental pollutants, by operating our pollution control devices regularly and effectively.
5. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, technology of pollution control measures

and increase in production or pollution load and will remain same as submitted in the previous application for consent to operate.

6. That we shall keep on operating and maintaining our pollution control measures / devices regularly and effectively and will maintain and keep all the parameters within standards / norms prescribed under EP Rules, 1986.
7. That we are submitting herewith the copy of the latest inspection report and analysis report of effluent/ air emissions/ noise conducted by the Board's officers on _____ alongwith copy of fresh analysis reports of effluent/ air emissions/ noise analyzed from Board's laboratory/ recognized laboratory, showing the compliance of prescribed standards.
8. We undertake to comply with all the conditions of renewal of consent to operate to be imposed by the Board if any.
9. That we shall comply with all the relevant provisions of water Act, 1974 and Air Act, 1981.
10. We undertake that auto renewal of consent to operate will not prevent the Board for taking coercive action against us if our unit fails to comply with the prescribed standards or conditions of consent granted during auto renewal of the same.
11. The undertaking has the approval of the Board of Directors/ Partner/Owner of the industry/project and copy of the resolution of the Board/ Power of Attorney is attached herewith.

It is therefore requested that the consent to operate under Water Act, 1974/ Air Act, 1981 may kindly be renewed further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

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Checklist of documents for obtaining Consent to Operate (CTO) by the industries/ projects already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. Fard Jamabandi and Intkal of land of the unit in case unit is located outside approved industrial area/estate.
12. Allotment letter of the plot issued from the concerned authority in case of approved industrial area/estate.
13. Manufacturing process and process Flow Chart.
14. Report of Tehsildar and District Forest Officers regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability

- of Aravali Notification (only for Gurugram and Nuh District).
15. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon.
 16. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or Panchayat as the case may be.
 17. Lease deed/ Rent Agreement duly registered with revenue authorities, in case land is taken on lease/rent.
 18. Site plan of the unit in case it is located outside approved industrial area.
 19. Environment Statement in Form V for the financial year ending on 31st March. (required in compliance of Rule 14 of EP Rules, 1986).
 20. Proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, in case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
 21. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Annexure-XIII

Declaration by the applicant for obtaining CTE for expansion of the project.

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That we are operating pollution control devices in our industry regularly and effectively and meeting the standards prescribed under Environment (Protection) Rules, 1986 for discharge of pollutants into the atmosphere, which will be maintained in future also.
3. That we shall install the required and adequate pollution control devices for the expansion project in our industry before commissioning the production and will also obtain prior consent to operate before starting trial production in our expansion project.
4. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
5. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Annexure-A

Performa for submission of application by the units for change of their name in the record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	:	
2.	New name of the unit after change as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Reasons for the change in the name of the unit	:	
5.	Competent authority for change of name of the unit	:	
6.	Date and authority granted the permission for change of name	:	
7.	Status of CTO/authorization of the old unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
8.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
9.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit.	:	
10.	Detail of CTE/NOC fees; (i) Applicable (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
11.	Manufacturing process, raw materials and products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as	:	

	per checklist)		
14.	Declaration; (i). That I am the authorized signatory of my unit to submit this application. (ii). That there is/will be no change in the ownership/ manufacturing process /raw materials/ products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB. (iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while giving permission for change of name of the unit in the record of HSPCB.	:	

Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3)

Checklist of supporting documents to be submitted by the unit

1. Power of attorney/authorization letter
2. Copy of latest CTO/Authorization
3. Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
4. Proof of NOC/CTE fees deposited.
5. Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

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Performa for recommendation of Regional Officer regarding grant of permission for change of name of unit in record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	
2.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority.	
3.	Competent authority for change of name of unit	
4.	Reasons for the change in the name of the unit.	
5.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
6.	Date and authority granted the permission for change of name	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of new name of unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process / raw materials /products of the unit.	
16.	Whether there is any change in the ownership, manufacturing process, raw material and products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of application for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the existing unit registered with the Board	:	
2.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Competent authority for registration of name of unit.	:	
5.	Date and authority where the unit registered its name.	:	
6.	Status of CTO/authorization of the existing unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
8.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/ rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.	:	
9.	Detail of CTE/NOC fees; (i) Applicable (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
10.	Detail of change in ownership	:	
11.	Manufacturing process/raw materials/products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	Declaration; (i). That I am the authorized signatory of my unit to submit this application. (ii). That there is/will be no change in the manufacturing process / raw materials /products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB. (iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while transferring the consent/other clearances and giving permission for replacement of name of the unit in the record of HSPCB.	
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Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3)

**Name & address of
 applicant unit:**

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- d) Proof of NOC/CTE fees deposited.
- e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.

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Annexure-D

Performa for recommendation of Regional Officer regarding grant of permission for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the applicant unit	
2.	Name & address of the existing unit registered with the Board	
3.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
4.	Competent authority for registration of name of unit.	
5.	Date and authority where the unit registered its name.	
6.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of name of new unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process / raw materials /products of the unit.	
16.	Whether there is any change in the manufacturing process / raw material /products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

**Regional Officer
Region**

Performa for submission of proposal by the concerned Branch in Head Office dealing with consent management for the cases of permission for change of name of the units or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.

1.	Subject:- (Type of case; Whether for grant of permission for change of nomenclature (name) of the unit without other changes or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.)	
2.	Regional Officer submitting the recommendation alongwith recommendation.	
3.	No. and date of letter vide which recommendation submitted	
4.	Date of receipt of application in Regional Office	
5.	Date of receipt of the case in Head Office	
6.	Name & address of the applicant unit	
7.	Name of the existing unit already registered with HSPCB	
8.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority. (in case of change of name without other changes) Or Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
9.	Whether deposited required and applicable NOC fee as per report of RO.	
10.	Status of CTO under Water Act/Air Act and authorization with validity if granted.	
11.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
12.	Whether submitted all the required documents as per checklist.	
13.	In case of shortcomings in the documents, detail of such documents	
14.	Status of Registration of new name/ new unit's name with competent authority with date	
15.	Competent authority for registration of name of unit.	

16.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	
17.	Manufacturing process/raw materials/products of the unit.	
18.	Observation of the Branch.	
19.	Proposal of the Branch.	

Checklist of documents**1. For only change of nomenclature (name) of the unit in the record of the Board:**

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- (d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- (e) Proof of NOC/CTE fees deposited.
- (f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

2. For transfer of interest of a person in his industry to any other person or Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name:

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- (d) Proof of NOC/CTE fees deposited.
- (e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- (f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.

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ACKNOWLEDGEMENT**"PART-II"**

1. M/S. R. R. Industries
 HAS FILED MEMORANDUM FOR A MANUFACTURING / SERVICE ENTERPRISE AT THE ADDRESS
VPO- Machhgar, Ballabgarh, PIN. (Faridabad)
 FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO.....
 AND ALLOCATED ENTREPRENEURS' MEMORANDUM NO. AS BELOW :

2. DETAILS OF ITEM/ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED.

Sl. No.	Items of Manufacture / Type of Service to be rendered	Capacity in case of manufacture	Initial Date of Production/ Commencement of service
1.	Packed Drinking Water		6/4/2010
2.			
3.			
4.			
5.			

3. DETAILS OF PLANT AND MACHINERY AS PER DATE WISE INVESTMENT.

Sl. No.	Investment in Plant and Machinery / Equipments	Date of Investment
1.	Rs. 8.50 lacs	4/2010
2.		

4. NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE / LICENCE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATIONS / COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA.

D D M M Y Y Y Y
 - - - - - + +

6. DATE OF ISSUE

D D M M Y Y Y Y
 0 1 1 2 2 0 1 1

7. NATURE OF ACTIVITY
 (MANUFACTURING -1, SERVICES-2)

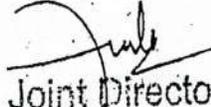
8. CATEGORY OF ENTERPRISE
 (MICRO-1, SMALL-2, MEDIUM-3)

9. ENTREPRENEURS MEMORANDUM NUMBER 060191103498 PART-II

This EM is acknowledged with the condition that it does not exempt the unit from any of the acts applicable on it.

DATE : 01/12/11

PLACE : Faridabad


 Joint Director
 Distt. Industries Centre
 SIGNATURE WITH OFFICIAL SEAL

भारतीय मानक ब्यूरो
BUREAU OF INDIAN STANDARDS
फरीदाबाद Faridabad Branch Office

121007, भारत
Sector 12
Faridabad-121007

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Annexure V

फोन: 0129-2292175, 2292179

फैक्स Fax: 0129-2291860

ई-मेल e-mail: fdo@bis.org.in

वेब web: <http://www.bis.org.in>

पंजीकृत ए. डी.

हमारा संदर्भ: एफडीओ/एल - 2672463

दिनांक: 28/1/2016

विषय: प्रमाणन मुहरांकन लाइसेंस की मूल प्रति
में आर आर इण्डस्ट्रीज
जां. व. डाक्टर मधुवार,
तहसील बल्लभगढ़,
जिला फरीदाबाद - 121004
हरियाणा

महोदय,

यह पत्र भारतीय मानक आइएस 14543 के अनुरूप उत्पाद पेमेजबंद पैपर जाट हेतु भारतीय मानक ब्यूरो की प्रमाणन मुहरांकन प्रणाली के अंतर्गत आई एस आई मुहर लगाने के लिए आपके द्वारा प्राप्त किए हुए अनुज्ञप्ति के संदर्भ में है।

हम आपको उपरोक्त अनुज्ञप्ति की मौलिक प्रति इस पत्र के साथ भिजवा रहे हैं। कृपया इसके प्राप्त होने पर हमें सूचित अवश्य करें।

धन्यवाद,

अनिल कंपनी

(ए. के. पोषली)
वैज्ञानिक सी

Om m

Om m

भारतीय मानक ब्यूरो

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BUREAU OF INDIAN STANDARDS

मानक चिन्ह लगाने की अनुज्ञप्ति

Licence for the use of STANDARD MARK

अनुज्ञप्ति (लाइसेंस) सं. सीएम/एल 2672463

LICENCE NO. CM/L - 2672463

यह ब्यूरो, भारतीय मानक ब्यूरो अधिनियम, 1986 (1986 का 63) द्वारा प्रदत्त शक्तियों के आधार पर

में 0 आर आर इण्डस्ट्रीज,

गाँव व डाकघर मछगर,

तहसील बल्लभगढ़,

जिला फरीदाबाद 121004,

हरियाणा।

को (जिसे इसमें आगे अनुज्ञप्तिधारी कहा गया है) इसकी प्रथम अनुसूची के पहले कॉलम में दिखाए गए मानक चिन्ह का उपयोग करने को अनुज्ञप्ति (लाइसेंस) प्रदान करती है। इस मानक चिन्ह का उपयोग ऐसी वस्तु पर/प्रसंस्करण के संबंध में किया जाएगा जिसका उल्लेख इसकी उक्त अनुसूची के दूसरे कॉलम में किया गया है। यह वस्तु/प्रसंस्करण उक्त अनुसूची के तीसरे कॉलम में लिखित संबंधित भारतीय मानक के अनुसार विनिर्मित होगी/के अनुरूप होगा।

1. By virtue of the power conferred on it by the BUREAU OF INDIAN STANDARDS ACT, 1986(63 of 1986) the BUREAU hereby grants to

/s R. R. Industries,

Large & Post Machhgar,

Distt: Faridabad 121004,

Hararyana.

hereinafter called 'the licensee') this licence to use the Standard Mark set out in the first column of the First Schedule hereto, upon or in respect of the article/process set out in the second column of the said Schedule which is manufactured in accordance with/conforms to the related Indian Standard(s) referred to in the third column of the First Schedule as from time to time amended or revised.

70CA

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यह अनुज्ञप्ति अधिकार और बाध्यताएं हैं जिनका अनुबंध उक्त अधिनियम के आधीन बनाए गए नियमों की बाध्यताओं का अनुसरण करते हुए, इसकी दूसरी अनुसूची में उल्लिखित चिन्ह लगाने के लिए निर्धारित समय पर देगा तथा परीक्षण और निरीक्षण की उस स्कीम को, जिसकी प्रति संलग्न है, का अनुसरण चलाएगा।

✓

This licence carries the rights and obligations stipulated in the Regulations made under the above mentioned Act. In pursuance of this obligation, the licensee shall pay in due manner and time the scheduled Marking Fee set out in the Second Schedule hereto and maintain to the satisfaction of the BUREAU the Scheme of Testing and Inspection a copy of which is attached hereto.

3. यह अनुज्ञप्ति (लाइसेंस) 03 मार्च 2014 से 02 मार्च 2015 तक विधिमान्य

रहेगी और विनियमों में विहित रूप में इसका नवीकरण हो सकेगा।

3. This licence shall be valid from THIRD MARCH, TWO THOUSAND FOURTEEN to SECOND MARCH, TWO THOUSAND FIFTEEN and may be renewed as prescribed in the Regulations.

आज दो हजार सौलह के जनवरी मास के सत्ताइसवें दिन
हस्ताक्षरित तथा मुद्रांकित।

Signed, Sealed and Dated this *Twenty seventh* day of *January* TWO THOUSAND SIXTEEN

भारतीय मानक ब्यूरो की ओर से
for BUREAU OF INDIAN STANDARDS

Shalabh
वैज्ञानिक एफ व प्रमुख (फरीदाबाद)

of the current operative period

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प्रथम अनुसूची
THE FIRST SCHEDULE

<p>चिह्न MARK (1)</p>	<p>वस्तु/प्रसंस्करण ARTICLE/PROCESS (2)</p>	<p>भारतीय मानक INDIAN STANDARD(S) (3)</p>
<p>IS 1453</p> 	<p>पैकेजबन्द पेय जल (पैकेजबन्द प्राकृतिक मिनरल जल के अलावा), 20 लिटर-पेट जार और 250 मि० लिटर पी पी ग्लास ।</p> <p>Packaged Drinking Water (Other than Packaged Natural Mineral Water), 20 Ltr. PET Jar and 250 ml PP Glass.</p>	<p>आई एस 14543:2004 IS 14543 : 2004.</p> <p>पैकेजबन्द पेय जल (पैकेजबन्द प्राकृतिक मिनरल जल के अलावा)-विशिष्ट</p> <p>Packaged Drinking Water (other than Packaged Natural Mineral Water) - Specification</p>

वित्तीय अनुसूची
THE SECOND SCHEDULE

संख्या सीएस/एल 2672463 के लिए चिन्ह लगाने की फीस की अनुसूची
SCHEDULE OF MARKING FEE FOR LICENCE NO. CML- 2672463

वस्तु परस्वरूप ARTICLE/PROCESS (1)	इकाई UNIT (2)	प्रति इकाई चिन्ह लगाने की फीस MARKING FEE PER UNIT (3)	भुगतान की शैली MANNER OF PAYMENT (4)
गवन्द पेय जल (पैकेजबन्द एतिक मिन्रल जल के अलावा), 10 लिटर पेट जार और 250 मि लिटर पी पी ग्लास । Packaged Drinking Water (Other n Packaged Natural Mineral iter), 20 Ltr. PET Jar and 250 ml Glass.	1000 LITRE 1000 लिटर	₹0 20.00 प्रति इकाई प्रथम 6000 , इकाईयों के लिए, ₹0. 15,00 प्रति इकाई अगली 4000 इकाईयों के लिए और ₹0 10.00 प्रति इकाई शेष इकाईयों के लिए ₹0 79400/- न्यूनतम एक वर्ष की लागू अवधि के दौरान । ₹20000 per unit for the first year 6000 units, ₹5,000 per unit for the next 4000 units and ₹10,00 per unit for rest of the units within minimum marking fee of ₹79400/- during an operative period of one year.	क) लाइसेंस के एक वर्ष लागू रहने के लिए न्यूनतम फीस अग्रिम देय होगी और यह फीस अगले नवीकरण(नवीकरणों) के लिए जमा रहेगी। (a) Minimum marking fee for one operative year payable in advance which will be carried over to next renewal(s). ख) लाइसेंस के पहले नवीकरण के समय लागू अवधि के पहले नौ महीनों के लिए लगे उत्पादन पर इकाई दर से बनने वाली चिन्ह लगाने की वास्तविक फीस या न्यूनतम फीस, जो भी अधिक हो, फरीदाबाद में देय होगी। बाद के नवीकरणों के लिए 12 महीने की अवधि के लिए चिन्ह लगाने की वास्तविक फीस, जिसमें पिछली लागू अवधि के अन्तिम तीन महीने और चालू अवधि के पहले नौ महीने शामिल होंगे या न्यूनतम फीस, जो भी अधिक हो, देय होगी। (b) Actual marking fee for the first nine months of the operative period calculated on the unit rate on the production marked on the minimum fee, whichever is higher, shall be payable at Faridabad at the time of the first renewal of the licence. For subsequent renewals, the actual marking fee for 12 months/period consisting of last three months of previous operative period and first nine months of the current operative period or the minimum fee, whichever is higher, shall be payable.

भारतीय मानक ब्यूरो की ओर से
for BUREAU OF INDIAN STANDARDS

4/27/2016



FORM 'C'
(See Regulation 2.1.4(6))
Department of Food and Drug Administration Haryana

fssai

भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुज्ञप्ति
License under Food Safety and Standards Act, 2006

अनुज्ञप्ति संख्या / License Number : **10816003000077**

- | | |
|---|--|
| 1. अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता
Name & Registered Office Address of Licensee | R.R. INDUSTRIES
Village and Post Office- Machhgar, Ballabgarh,
Faridabad, Faridabad (Haryana) - 121004 |
| 2. प्राधिकृत परिसरो का पता
Address of Authorized Premises | Village and Post Office- Machhgar, Ballabgarh,
Faridabad, Ballabgarh, Faridabad(Haryana) -121004 |
| 3. कारोबार का प्रकार / Kind of Business | Manufacturer |
| 4. डेयरी व्यापार विवरण के लिए स्थान के पते और दूध की क्षमता
(एम सी सी) / थोक के साथ दुग्ध शीतलक केन्द्र (बी एम सी) / दूध
प्रसंस्करण / यूनिट दूध पैकेजिंग यूनिट द्वारा स्वामित्व / आर सी के
अनुज्ञप्ति धारक For dairy business details of location with No
address and capacity of Milk Chilling Centers
(MCC)/Bulk Milk Cooling Centers (BMCs)/Milk
Processing Unit/Milk Packaging Unit owned by the
holder of licensee/RC | |
| 5. अनुज्ञप्ति का वर्ग / Category of License : | State |

यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए / This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee.

State Licensing Authority Designated Officer
Cum-Designated Officer
Food & Drugs Administration Dept
Faridabad
खा. सं. और मा. अध. 2006 के अधीन अनुदत्त अनुज्ञापन अधिकारी
State Licensing Authority under FSSA, 2006

स्थान / Place : Faridabad

दिनांक / Date 27/04/2016

विधिमान्यता और नवीनीकरण / Validation And Renewal

License Issue / Renewal Date	Period of validity	Licence Fee Paid	Items of Food products authorized to Manufacture/ Re-pack/ Re-label	Installed handling Capacity	Signature Of Designated Officer
27/04/2016	26/04/2018	Rs.10000	Please refer to annexure for details.	Please refer to annexure for details	

*The Application for renewal of license shall be submitted 30 days prior to the expiry date
State Licensing Authority
Cum-Designated Officer
Food & Drugs Administration Dept
Faridabad

Annexure



FORM 'C'
(See Regulation 2.1.4(6))
Department of Food and Drug Administration
Haryana

fssai

भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुज्ञप्ति
License under Food Safety and Standards Act, 2006

License Number : **10816003000077**

Items of Food products with capacities installed authorized to Manufacture/ Re-pack/Re-label

Other food processing units

Sl.No.	Product Description	Quantity (MT/Day)	Kind of Business
1	Packaged Drinking Water 14.1.1.1	5	Manufacturer

स्थान /
Place : Faridabad
दिनांक /
Date : 27/04/2016


Licensing Authority Designated Officer
Stamp and Signature of Designated Officer
Food & Drug Administration
ख. सं. और मा. अध., 2006 के अधीन राज्य अनुज्ञापन
Faridabad
अधिकारी
State Licensing Authority under FSSA, 2006

14/6

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ENVIRONMENT

HARYANA STATE

0129-2225314

BOARD



HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Ph. 0172-2577870-73

E-mail: hspcbeek@gmail.com

Dated: 13/6

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No. HSPCB/EE/2016/ 706-717

Dated: 01-06-2016

To

All the Regional Officer in the field

Handwritten signature

Handwritten signature

Sub: Covering of Water Packaging units under consent Management.

Kindly refer to the subject noted above.

In this connection it is intimated that Central pollution Control Board has issued modified directions under section 18 (1) (b) of the Water (Prevention & Control of pollution) Act, 1974 and the Air Prevention & Control of Pollution Act, 1981 regarding Harmonization of Classification of Industrial Sectors under Red/Orange/Green/White Categories vide letter o B-29012/ESS (CPA)/2015-16/8571 dated 07.3.2016 which has been, in principle, adopted by the Board for the purpose of Consent Management.

As per the revised categorization the industries manufacturing distilled Water (without boiler) with electricity as source of heat (Sr. No.51) & Mineralized water (RO rejects) (Sr. No.54) have been categorized under Green category, for which consent is now required from the Board.

The details of different category of projects/industries related to water packaging units as per previous notification of the Board issued on 15.4.2014, are given as under:-

- i. Mineralized water Bottling Plant under Orange category at Sr. No. 51.
- ii. Units having Boilers of steam generating capacity of 2T/hr or above under Orange category at Sr. No.86.
- iii. Unit having discharge of 10 KLD or more at Sr. No.87 of Orange category.
- iv. Distilled water units under Green category at Sr. No.31.

You are requested to process and manufacturing activity of all individual units as mentioned above and take appropriate action accordingly regarding coverage under consent management, based upon their process, products and activities as per consent policy notification dated 15.4.2014 of the Board and revised categorization of the units, issued b CPCB vide letter dated 07.3.2016 as mentioned above. A detailed list of water packaging units covered under consent management accordingly, alongwith action taken against the, be also supplied to Head Office immediately to cover the water packaging units under Consent management and taking for further necessary action.

Handwritten signature
EE-1(HQ)

For Member Secretary

Endst No. HSPCB/2016/ 718-723

Dated: 01-06-2016

A copy of the above is forwarded to all Branch Incharge dealing with Consent management for information and necessary action please.

Handwritten signature
Sl. Saehni J

Handwritten signature
EE-1(HQ)

For Member Secretary

76

CA

NATHWANI & COMPANY**CHARTERED ACCOUNTANT**Ref. No. NC/36/17-18

Date.....

TO WHOMSOEVER IT MAY CONCERN

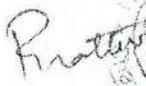
It is certified that M/s R R Industries, a proprietorship firm of Mr. Om Prakash Dhankar, situated at Village Machhgar Ballabgarh, Faridabad has invested in Fixed Assets as on 31.03.2017 is as follows:

<u>Particular</u>	(in Rs.)
Building	556,020/-
Car	271,220/-
Generator	169,163/-
Plant & Machinery	410,696/-
Total Investment	<u>1,407,100/-</u>

(Rupees Fourteen Lacs Seven Thousand One Hundred Only)

The above said information has been verified from the books of accounts and other documents produced before us. The value of assets is taken on Written Down Value Method.

For Nathwani & Company
Chartered Accountant


(Rajeev Nathwani)
Partner

F. Regn : 016427N

M.No. -091213

Date - 24.10.2017

Place: Faridabad

A-5, Nehru Ground, (Behind Bank of Baroda) N.I.T., Faridabad - 121001
E-mail : rajeevnathwani@gmail.com



HARAYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-17FDBB4638624

M/s. R.R. INDUSTRIES
VPO- MACHHGAR, TEHSIL- BALLABGARH, DISTT.- FARIDABAD

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 25/10/2017 to 24/10/2018 Application No. 4638649 dated 25-10-2017

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/altered/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : OM PARKASH
Designation : PROPRIETOR
Office Address :
Telephone/Fax and : 0-9718186760,9718186760-0
Email Address of the applicant : harishdhankar@yahoo.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : R.R. INDUSTRIES
VPO- MACHHGAR, TEHSIL- BALLABGARH, DISTT.- FARIDABAD
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. : VILLAGE MACHHGAR
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. : VILLAGE MACHHGAR

3. Name : OM PARKASH PROPRIETOR
 Address : VPO MACHHGAR TEHSIL
 Telephone No., Fax and : BALLABGARH
 E-mail address : FARIDABAD
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit, give Number and Date of registration. : -, 01/01/2017

5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (In Lakhs)). : 21.5599995

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
-----NIL-----			

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection, treatment and disposal system has been provided by the authority; NO

(b) will the applicant utilize the system, if provided; NO
 NA

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 250
 Built-up Area : 240

10. Month and year of proposed commissioning of the unit. : 16/04/2010

11. Number of workers and office staff. : 5

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? YES
 NA

(b) If yes, please state population staying

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	MINERAL WATER	Kilo Liters/Day	8	8	4	4

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	RAW WATER	5.2	Kilo Liters/Day

15. Description of Process of manufacture for : VILLAGE MACHHGAR
 each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Process and wash	5.0
2	Sanitation/Domestic/Horticulture	0.2

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (outside premises)	TANKER	5.2

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Trade Effluent	1.0	Yes	Solar Evap. Pond
2	Domestic Effluent	0.15	Yes	Septic Tank

19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Trade Effluent	1.0	0.0	1.0	Others
2	Domestic Effluent	0.15	0.0	0.15	Others

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river). Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
NA	0	Metric Tonnes/Day				

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	NA ,
Fuel type:	NA ,
Fuel Quantity:	0 ,
Material for construction of Stack:	NA ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	0 ,
Diameters/Size in meters	0 ,
Gas quantity Nm ³ /hr:	0 ,
Gas Temperature 'C:	0 ,
Exit velocity of Tones/sec:	0 ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	45	15	3	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
1	NA	SPM	0	mg/Nm ³

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
1	NA	Particulate Matter (PM)	0	0	mg/Nm ³

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	NA	NA	[Others]	0	0	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : NO
 (b) If yes, give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. : RS 15000/- PM
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : ETP
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : ETP
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : ETP
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : -
 (b) Details of isolated storage. : -
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : -
34. Brief details of tree plantation/ green belt development within applicant's premises. : 50 TREES PLANTED
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : -
36. Any other additional information that the applicant desires to give. : -
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and in case of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/authorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name **OM PARKASH**
Designation **PROPRIETOR**

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Manufacturing process and process Flow Chart.
3. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
4. Latest analysis reports for effluent! Air emissions Noise level of DG sets (required at the time of regular consent to operate & renewal of consent to operate).

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ENVIRO-TECH SERVICES

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G-232, M.G. Road Industrial Area, Hapur-Ghaziabad. (U.P.)-201015

email : etslab2012@gmail.com | Website : www.etslab.asia | Ph.: 9811736063, 9911516076



ISO 9001/14001/OHSAS 18001
Acc. No. - M31112041N

TEST REPORT

TEST REPORT NO : ETS/HD-313/05/2018

DATE OF REPORT : 30-05-2018

WATER SAMPLE ANALYSIS REPORT

Name And Address Of Customer : M/s R.R.INDUSTRIES
VILLAGE & POST.OFFICE. - MACHHGAR, BALLABHGARAH , FARIDABAD,HARYANA,
INDIA -121004

Date of Sampling : 26-05-2018

Analysis Start Date : 26-05-2018

Analysis End Date : 30-05-2018

Sampling ID No. : 313/05

Sampling Done By : ETS LAB

Sampling Description : GROUND WATER

Sampling Location : BOREWELL

Sampling Method : ETS/STP/WATER-02

Sampling Quantity : ONE Lt

Packing Condition : Sealed

Packed in : PVC CANE

S.No.	Parameter	Unit	Result	Drinking Water Standards / Limit (IS :10500 2012)		Test Method
				Desirable Limit	Permissible	
1	Colour	Hazen	< 5	5 max.	15 max.	APHA-2120 (C)
2	Odour	--	AGREEABLE	Agreeable	Agreeable	IS:3025 (P-5)
3	Taste	--	AGREEABLE	Agreeable	Agreeable	IS:3025 (P-8)
4	Turbidity	NTU	< 1	1 max.	5 max.	APHA-2130 (B)
5	pH	--	7.51	6.5-8.5	No Relaxation	APHA-4500 (H+B)
6	Total Hardness	mg/L	185.6	200 max.	600 max.	APHA-2340 (C)
7	Iron (Fe)	mg/L	0.14	0.3 max.	1.0 max.	APHA-3111 (B)
8	Chloride (Cl)	mg/L	78.5	250 max.	1000 max.	APHA-4500 (B)
9	Residual free Chlorine	mg/L	< 0.2	0.2 min.	1.0 min.	APHA-4500 (B)
10	Sulphates (SO ₄)	mg/L	28.4	200 max.	400 max.	APHA-4500 (C)
11	Total Alkalinity	mg/L	185.6	200 max.	600 max.	APHA-2320 (B)
12	Flouride (F)	mg/L	0.38	1.0 max.	1.5 max.	APHA-4500 (F)
13	Total dissolved Solids (TDS)	mg/L	1848.4	500 max.	2000 max.	APHA-2540 (C)
14	Total Coliform	MPN	ABSENT	Absent	No Relaxation	APHA-9215
15	e-coli	--	ABSENT	Absent	No Relaxation	IS:1622-1981

**** End Of Report****



Page 1 Of 1

For ENVIROTECH SERVICES

Anil Kumar Chaudhary
(Technical Manager)
AUTHORIZED SIGNATORY

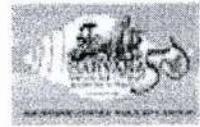
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Note:-

85



HARAYANA STATE POLLUTION CONTROL BOARD
PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)
 (For Status you may visit Website of the Board- hspcb.gov.in)



Industry ID: 18FDBD487431
 Application No: 5446978
 Application Date: 22-06-2018

PART-A

1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)

Name of Industrial undertaking : R R industries
 Village and Post Machhgar
 ,FARIDABAD 1

Name of the promoter/ MD/Managing Partner with surname first : Omparkash
 Village and Post- Machhgar
 Ballabgharh, faridabad-121004

2. Address for communication : R R Industries , Ballabgharh, Haryana, 121004

Telephone : 91-9654123078

Fax No. :

Pin Code : 121004

Email Address : tarunmyr@gmail.com

3. Constitution of the firm/ company : Individual

4. Location : Village and Post Machhgar

Place/Town :

District : FARIDABAD 1

State : Haryana

5. Main items of manufacture/activity

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	Packaged Drinking Water	Kilo Liters/Day	6	6	6	6

6. Investment in fixed assets(Rs. In Lakhs)

(a) Land : 5

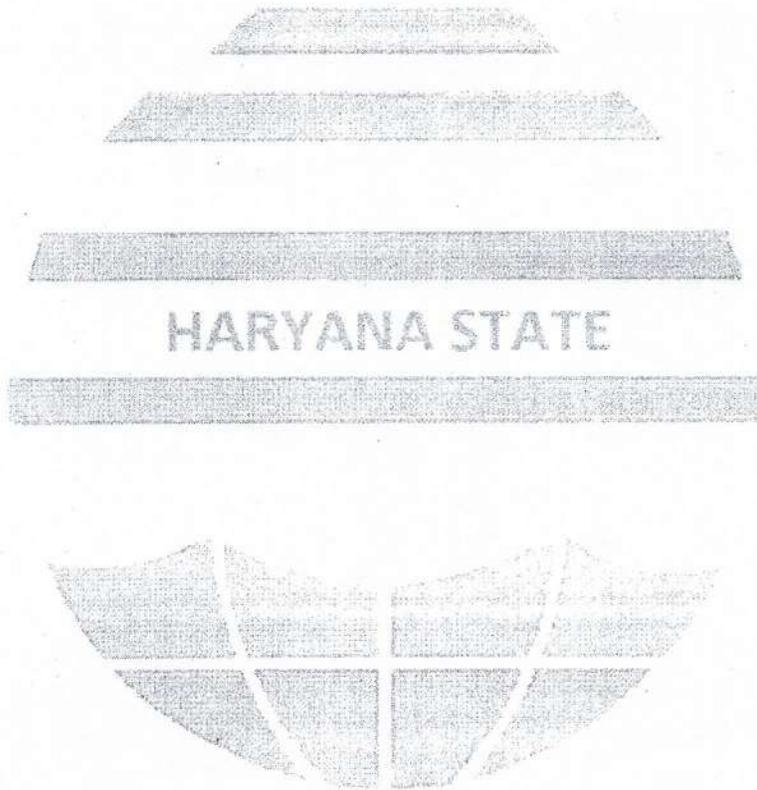
(b) Building : 5

(c) Plant and Machinery : 15

(d) Other fixed assets : 0

Total : 25.0

7. Power requirements(KW) :
8. Proposed Employment :
9. Estimated date of commencement of production : 27/09/2016



PART-B

1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced	Quantity of Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	Packaged Drinking Water	Kilo Liters/Day 6	6	6	6

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	Pet bottles	1200	Numbers/Day

2. Manufacturing Proseses involved :

3. No. of person likly to work in unit :

4. Location

4.1 Where is it proposed to locate the unit(Incl Area or otherwise) :

4.2 If the site is situated in notified industrial estate :

a) Whether effluent collection,treatment & disposal system has been provided by the authority :

NO

b) Will the applicant utilize the system,if provided :

NO

c) if not provided,details of proposed arrangement for the treatment of effluent :

4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. :

4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent :

Total Land Area - , Buildup Area -

4.5 Area proposed to be developed :

4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? :

NO-

4.8 Month and year of proposed commissioning of the unit :

27/09/2016

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (within premises)	borewell	10.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Others	6.0

6. WASTE WATER DISCHARGES(in kl/d)

6.1 Waste water discharge per day from

Sr. No.	Source Name	Quantity (KLD)
-----NIL-----		

7. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	2.0	Yes & Upgradation Proposed	Primary

8. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
-----NIL-----				

9. Proposed Air Pollution Control System
Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification
-----NIL-----		

10. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
-----NIL-----				

11. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

12. Declaration about awareness of the prescribed standards :-

a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

PLACE: Haryana

SIGNATURE:

DATE: 22/06/2018

NAME: Omparkash

DESIGNATION: Proprietor

ADDRESS: Village and Post Machhgar

DOCUMENTS ENCLOSED:

1. Manufacturing Process and Process flow chart

HARYANA STATE

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HARYANA STATE POLLUTION CONTROL BOARD



**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O)**

No. HSPCB/Consent/ : 329969918FDBDCTE5446978

Dated:21/07/2018

To,

**M/s : R R industries
Village and Post Machhgar
FARIDABAD
121004**

Subject: Refusal of Consent to establish under Section 25/26 of the Water Act, 1974 and Section 21/22 of Air Act, 1981.

Please refer to your application no. 5446978 dated 2018-06-22 received in this board for grant of consent to establish under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Your above referred application has been examined by the Board and it has been established that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board. Accordingly, Show Cause Notice for refusal of consent to establish under above said Acts containing the said shortcomings/ incompleteness was issued by the Board on dated 2018-06-27. But you have failed to submit the satisfactory reply of the above said show cause notice and submit compliance of the observation. You have failed to take corrective measures for the deficiencies and incompleteness in your application referred above as per details given below:-

1. Not deposited the reqd. CTE fees and performance security fees.
2. not submitted the ETP and APCM details
3. Not submitted the land papers issued in the name of the plot holder by the concerned authority.
4. Not submitted the undertaking on prescribed format.
5. Not filled all the columns of the application form.

In view of the above stated facts, the consent to establish under Section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 sought vide your above referred application, is hereby refused due to the above deficiencies/ incompleteness in your application.

Vijay Chaudhary
Digitally signed by
Vijay Chaudhary
Date: 2018.07.21
18:38:51 +05'30'

Regional Officer, Faridabad

Haryana State Pollution Control Board.

Annexure III

Application for Permission to Abstract Ground Water for Industrial Use
 (Application For New NOC)

28073

Application Number: 21-4/1460/HR/IND/2018

Water Quality:	Saline/ Brackish <input checked="" type="checkbox"/>
Type Category/ Type of Application:	Packaged Drinking Water
Industry:	R R INDUSTRIES
Name Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)	
Address Line 1:	VILLAGE AND POST OFFICE-MACHHGAR
Address Line 2:	BALLABGARH
Address Line 3:	
State:	HARYANA
District:	FARIDABAD
Block/Town:	BALLABGARH
Pin Code:	Machhgar(83)
Telephone:	28.310300
Mobile:	77.372100
Water Table Type:	Non-Notified <input checked="" type="checkbox"/>
Water Table Category:	Over Exploited <input checked="" type="checkbox"/>
Communication Address	
Address Line 1:	VILLAGE AND POST OFFICE-MACHHGAR
Address Line 2:	BALLABGARH
Address Line 3:	
State:	HARYANA
District:	FARIDABAD
Block-District:	BALLABGARH
Pincode:	121004
Home Number with Area Code:	
Mobile Number:	91 9718186760
Fax Number:	
E-Mail:	harishdhankar@yahoo.com

Salient Features of the Industrial Activity:

Manufacturer of Packaged Drinking Water

Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :			
Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	25.00		25.00
Open Land	28.00		28.00
Road/ Paved Area	55.30		55.30

Government of India
Central Ground Water Authority (CGWA)
 Ministry of Water Resources, River Development and Ganga Rejuvenation
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1460/HR/IND/2018

	Rooftop area of building/sheds	325.60	325.60
	Total	433.90	433.90
(vi)	Drainage in the Area (River/ Nala etc) :	Nala	
(vii)	Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)	No	
(viii)	Average Annual Rainfall in the Area (in mm):	577.00	
(ix)	Townships / Villages (Within 2km Radius of the Industrial Unit):	Dayalpur	
(x)	Whether Ground Water Utilization for:	Existing Industry	
	Date of Commencement Industry:	05/07/2012	
	Date of Expansion :		

2. Details of Water Requirement (Fresh and Recycled Water Usage):
 (Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)						
		Existing	Proposed	Total		
Water Requirement Details (Fresh Water) (m3/day)						
(a)	Ground Water Requirement (m3/day):	10.00	0.00	10.00		
(b)	Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00		
(c)	Water Supply from Any Agency (m3/day):	0.00	0.00	0.00		
	Total Fresh Water Requirement (a+b+c)(m3/day):	10.00	0.00	10.00		
(d)	Recycled Water Usage (m3/day):	5.00	0.00	5.00		
	Total Water Requirement : (a+b+c+d)(m3/day)	15.00	0.00	15.00		
(ii) Breakup of Water Requirement and Usage:						
	Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
	Industrial Activity	10.00	0.00	10.00	150	1500.00
	Residential / Domestic	1.00	0.00	1.00	150	150.00
	Greenbelt Development /Environment Maintenance	1.00	0.00	1.00	150	150.00
	Other Use	3.00	0.00	3.00	150	450.00
	Grand Total	15.00	0.00	15.00		2250.00

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Government of India
Central Ground Water Authority (CGWA)
 Ministry of Water Resources, River Development and Ganga Rejuvenation
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1460/HR/IND/2018

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :			
(b) Quantity of Treated Water Available	5.00	150	750.00
i). Reuse in Industrial Activity:			
ii). Reuse in Green Belt Development:	0.00	150	0.00
iii). Other Uses:	1.00	150	150.00
(c) Total Treated Water Utilized:	4.00	150	600.00
Net Ground Water Requirement:	5.00		750.00
	10.00 (m3/day)		

(a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 1

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2011	40.00 / 150	20.00	3.00	8 / 220	Submersible Pump	2.00	Yes	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures: 0

No.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
0									

Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)

Measures of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water is available outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already implemented, details to be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1460/HR/IND/2018

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board (SPCB) or State Level Expert Appraisal Committee (SEAC) or State Level Environment Impact Assessment Authority (SLEIAA): (\$)

Attached Consent/ Approval of Government Agency (Previous: Referral Letter)

Letter Number

HSPCB/

S.No

Consent /Approval of Government Agency

Attachment Name

File Name

1

State Pollution Control Board

hpcb

CCE_001156.pdf

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Application Number-21-4/1278/HR/IND/2017

INDUSTRIAL USE- Self Declaration

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

. Application Proforma is Subject to Modification from Time to Time.

. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board North Western Region, Bhujal Bhawan, Plot No. 3B, Sector 27-A, CHANDIGARH, CHANDIGARH, 160019

. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

haratkosh Details:-

Transaction Ref Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	sp	MACHHGAR LAYOUT PLAN.pdf

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1460/HR/IND/2018

i). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) :
(Refer: 1 (vii))

No Attachment Found!

j). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)

No Attachment Found!

k). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

No Attachment Found!

l). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

No Attachment Found!

m). Authorization Letter (Previous: Authorization) :

S.No	Attachment Name	File Name
1	AL	CCE_001156.pdf

n). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

S.No	Attachment Name	File Name
1	GROUND WATER ANALYSIS REPORT	CCE_001156.pdf

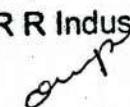
o). Extra Attachment :

No Attachment Found!

p). Scanned Industrial Application :

No Attachment Found!

M/s R R Industries


Authorised Signatory

Name & Signature of the applicant
(With official seal)

Date : 22/07/2018

Place : Machhigar

Associated User : easterindia

Submitted By User : easterindia

Submission Date : 20/07/2018

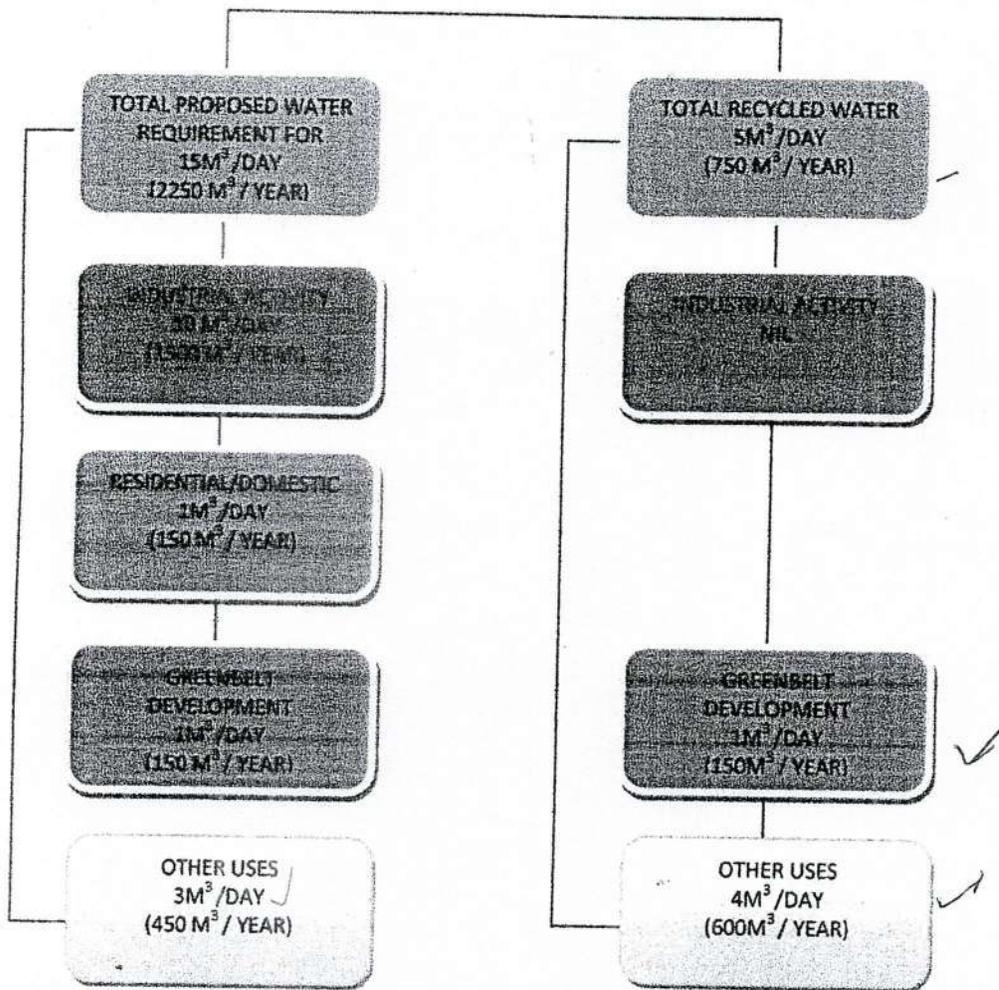
In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

23/07/2018 10:24 AM

Page 5 of 5

95(A)

FLOW CHART



M/s R R Industries
[Signature]
Authorised Signatory



Regional Office, Ballabgarh Region
Haryana State Pollution Control Board
Near Hewo Apartment, Sector -16A, Faridabad
Website - www.hspcb.gov.in E-Mail - hspcbrobr@gmail.com
Contact No. 0129-2225314



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FTMS-75397
26/12/18

No. HSPCB/BR/2018/3775

Dated: 21/12/2018

To
The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Annexure - R/1

Subject: Compliance report of closure order of M/s R. R. Industries, VPO-Machgar, Tehsil-Ballabgarh, District-Faridabad.

Ref:- Head Office closure order No. 857-843 dated 26-08-2016.

In this connection, it is submitted that the above said unit was visited on dated 20-12-2018 by the concerned area Incharge for compliance of closure order issued vide Head Office letter under reference. The closure order has been complied with by sealing plant & machinery on dated 20-12-2018.

It is submitted for your information and further necessary action please.

DA/Copy of compliance report.

[Signature]

Regional Officer
Ballabgarh Region



Inspection report date 20-12-2018
COMPLIANCE REPORT OF CLOSURE ORDER 30

In compliances of the orders passed by Chairman, Haryana State Pollution Control Board, Panchkula vide head office letter Endst. No. 837-840 dt. 26-08-2016 under section 31A of Air & 33 A Water Act against the unit

M/S

R R Industries, VPO Machga, Tehsil Ballab
District Faridkot

has been visited on dated 20-12-2018 to close down the above said unit by sealing the plant & machinery alongwith D.G sets as per detail given below:-

1. 1 No. of inlet valve
2. 2 No. of final RO outlet valve
- 3.
- 4.
- 5.
- 6.



Seal Impression

The representative/owner of the unit Sh. Harish Dhankar

Who is present in person has been intimated about the said orders and copy of the closure order has been handed over to him. After giving due time for the completion of running process the unit has been closed on dated 20-12-2018 the representative of the unit who was present at the time of sealing process of the unit has not show any stay orders of any court of law in this regard. However the industry shall remains in possession of its owner. They will be themselves responsible for watch & ward of the industry. The unit was

found running by tampering the seal of HSPCB then the unit was resealed.

Harish

Signature of representative of unit

Harish

Signature Of Officer of Board
Alongwith Name & Designation

MENT

0129-2225314

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HARYANA STATE POLLUTION CONTROL BOARD
 Ballabgarh Region, Opp. Hewo Appmt., Sector-16, Faridabad
 Website: www.hspcb.gov.in

SPOT INSPECTION REPORT

Name of the Unit

R.A. Industries
Vill. Machghar, Ballabgarh
Ftd.

Date of Inspection

1/8/15

Name of the inspecting Officer

Sachin Kumar, JEE

Whether obtained NOC or not

Whether applied for Consent or not

Source of Trade Effluent

Status of Hazardous Waste Storage Site

Mode of Discharge

ETP Installed or not

Source of Air Emission

APCM installed or not

DG Set

12. The unit is a small water packaging unit for
13. marketing.

14. Any other Remarks

For R. R. INDUSTRIES

Anish Dhanra

Signature of the Representative of the Unit

Signature of the Verifying officer
1/8/15

Motor Capacity = 1 HP

Dia of o/l pipe = 1" ϕ

Total running hours = 3 hrs/day.

Approx: (SKL)

TOS = Packed = 52

TOS = Earth = 700

TOS Reject = 700

No added mineral.

Mr. Harish Dhanekar

9718186760

For R. R. INDUSTRIES

Amsh Dhanekar

Prop.

123,10

100



Dakshin Haryana Bijli Vitran Nigam
(A Govt. Of Haryana Undertaking)
Website : www.dhbvn.com

Save Electricity !!!
Energy Saved is Energy Produced !!!

Name: **EM PARKASH S/O**
Address: **RAM PHOOL**
MACHGARH
Circle: **FARIDABAD** Account No: **DA31-0032-**
Division: **Greater FBD** Old Acc No: **ESP10**
Sub-Division: **F35-S/D BADROLA**
Sub-Divn.Tel No: **0129-2401240**

F35DA3102
Cycle/Group: **2/03** Amount: **69692**
Due Date by Cash: **30/05/17**
Due Date by Cheque: **10/05/17**
Bill No: **00157**
Issue Date: **18/05/17** Surcharge: **1034**
Bill Month: **May-2017** Amount Payable after due date: **70726**

Meter Status Code	Bill Basis	MDI	Meter Reading Date		Meter Reading		Period	Units Consumed	M.F.	BILLED UNITS
			New	Old	New	Old				
OK	AMR	5.00	10/05/17	10/04/17	52656	50389	1	2267	1	2267

Arrears Details (Rs.)			TOTAL
up to prev. financial year	of current financial year		
SOP			41046.33
E.Duty			516.40
M.TAX			
F.S.A			6403.36
Surcharge			2530.00
Others			
Total			50496.09

Slab Calculation			Connection Details	
Units	Rate	Amount		
2519	6.25	15743.75	Tariff Type	SP
			Conn. Load	19.000
			Meter Type	III Phase
			Meter Make	0
2519	0.65	1473.55	Meter Sr. No.	0
			MMC (Rs.)	3515
			Cons. Security (Rs.)	
			Meter Security (Rs.)	2500

Bill Details (Rs.)		0.00
Energy Charges (SOP)		15743.75
Electrical Duty (ED)		226.70
Municipal Tax (M-Tax)		0.00
Fuel Surcharge Adjustment (FSA)		1473.55
Meter/Line Service/Capacitor (Rentals)		1752.00
MDI + Capacitor Penalty		1722.00
Current Cycle Charges		19196.00
Arrears		50496.09
Sundry Charges/Allowances		0.00
Average Adjustment		0.00
Total Charges Payable by Due Date		69692.00

Previous Consumption Pattern			Last Payment Status	
Bill Month	Units	Status	Amount	
Apr-17	485	0-MIN		0.00
Mar-17	296	0-MIN		
Feb-17	2038	0-AMR		
Jan-17	804	0-AMR		
Dec-16	1541	0-AMR		
Nov-16	1403	0-AMR		
			Receipt No.	
			Receipt Date	34/11/2016
			Mode of Payment	

Solar Water Heating System
Use Solar Water Heating System and have Following Rebates in Electricity Bills

Use CFLs and Save Electricity

a) Rs. 100/- per month for 100 LPD Capacity
b) Rs. 200/- per month for 200 LPD Capacity
c) Rs. 300/- per month for 300 LPD Capacity
For details visit : www.hareda.gov.in

Use ISI Marked Equipments
Use ISI Marked Motor Pump Sets, Capacitors, Foot/Relief Valves & Ensure Safety & Save Electricity.

Save Energy Help Nation

REPORT ON

"ASSESSMENT OF ENVIRONMENTAL COMPENSATION IN CASE OF ILLEGAL EXTRACTION OF GROUND WATER"

(SUBMITTED IN COMPLIANCE TO HON'BLE NGT ORDER DATED 7/5/2019 IN
ORIGINAL APPLICATION NO. 327/2018 IN THE MATTER OF SHAILESH SINGH Vs
CENTRAL GROUND WATER BOARD & ORS)



CENTRAL POLLUTION CONTROL BOARD
(Ministry of Environment, Forest & Climate Change)
Parivesh Bhawan East Arjun Nagar,
Delhi-110032

26 June, 2019

**“ASSESSMENT OF ENVIRONMENTAL COMPENSATION IN CASE
OF ILLEGAL EXTRACTION OF GROUND WATER”**

1. Background

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed order on 3/1/2019 in Original Application No. 327/2018 in the matter of Shailesh Singh v/s Central Ground Water Board & Ors directed Central Pollution Control Board (CPCB) in para 32 that:

“CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law.”

In compliance to the Hon'ble NGT order dated 3/1/2019, CPCB submitted report on Environmental Compensation (EC) for illegal extraction of ground water to the Hon'ble NGT on 30/4/2019. Hon'ble National Green Tribunal reviewed the report and directed CPCB vide order dated 7/5/2019 in para 10 & 11 which are reproduced as follows:

Para 10: CPCB has, vide e-mail dated 30.04.2019, forwarded a report which deals with assessment of environmental compensation for illegal extraction of ground water. We do not find the report of the CPCB to be complete for the following reasons:

- (i) The OCS areas which need regulation for conservation of ground water cannot be further treated separately as notified or non-notified. Conservation of ground water in the said areas is of equal necessity. Depletion of ground water in the said area affects the sub-terranean flow and results in contamination of ground water and also poses a potential danger for drying up of important natural resource in violation of established principle of “Intergenerational Equity”.***
- (ii) The compensation to be recovered for illegal extraction has to be deterrent specially when it is for commercial or industrial purpose and linked to the quantum of ground water extracted and the period for which such extraction takes place.***

- (iii) *Scenario analysis with robust scientific logic is required for all the classes considered in comparable terms which have not been done in the present report.*

Para 11: Let the CPCB furnish a fresh report on or before 30.06.2019 by email at ngt.filing@gmail.com.

A copy of Hon'ble NGT order dated 7/5/2019 is enclosed as **Annexure I**.

2. Follow up action by CPCB

In compliance to Hon'ble NGT order dated 3/1/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI Division, Shri Vishal Gandhi, Sc D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members.

The Committee has deliberated on the issues and submitted its report to the Hon'ble NGT on 30/4/2019. Further, in compliance of NGT order dated 7/5/2019, same committee reviewed the report as directed by Hon'ble NGT. The compliance status of Hon'ble NGT direction and suggestions, highlights of the revised report are summarized below:

S.N o.	Directions/Suggestions of Hon'ble NGT	Compliance Status/Highlights
1	Intergenerational Equity	<ul style="list-style-type: none"> ▪ It is considered that incidence of illegal extraction of ground water, regardless of the category of area (notified or non-notified) will attract the environment compensation. ▪ EC is purely based on illegal extraction of ground water in OCS (Over-exploited, Critical and Semi-critical) and safe areas. ▪ The rate of environment compensation will increase as the criticality of ground water availability in the area increases or amount of ground water extraction increases.
2	Deterrent in terms of	<ul style="list-style-type: none"> ▪ Considering the water as a basic need of

	commercial/industrial purpose	<p>human, environmental compensation charges in case of domestic/household uses are kept low and higher rates of environmental compensation are prescribed for institutional, commercial, infrastructural and industrial purposes by the extraction of ground water.</p> <ul style="list-style-type: none"> ▪ Environmental Compensation Rates (ECR_{GW}) for illegal extraction of ground water also increase with increase in water consumption as well as water scarcity in the area. ▪ For drinking/domestic purposes, minimum EC suggested as Rs 10,000/- (for households) and Rs 50,000 (institutional activity, commercial complexes, townships etc). ▪ For industrial activity minimum EC is suggested as Rs 1,00,000/- ▪ Estimation made for illegal extraction in industrial cases shows deterrent EC for OCS areas in scenario analysis
3	Scenario Analysis	Case Studies in terms of scenario analysis for different classes have been done and incorporated in the report (<i>Annexure-II</i>).

3. Methodology for Assessing Environmental Compensation (EC)

The committee discussed the issue on 13/5/2019 and 7/6/2019. The committee deliberated in detail on the issue of Environmental Compensation to be recovered from individuals/industries such as domestic, packaging units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground

Water Abstraction, 2015 were also discussed and based on this mechanism to levy Environmental Compensation has been evolved.

4. Ideology of Environmental Compensation w.r.t illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extraction.

5. Formula for Environmental Compensation for illegal extraction of ground water

The committee recommended that the formula considering water consumption, no of days, rates for imposing Environmental Compensation based on the purpose for illegal abstraction of ground water as well as the deterrent factor detailed below:-

$$EC_{GW} = \text{Water consumption per day} \times \text{Environmental Compensation rate for illegal extraction of ground water (ECR}_{GW}) \times \text{No. of Days} \times \text{Deterrent Factor}$$

Where, water consumption is in m^3/day and ECR_{GW} in Rs/m^3

6. Environmental Compensation Rate (ECR_{GW})

- (i) The committee decided that the Environmental Compensation Rate (ECR_{GW}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{GW} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

(ii) Categorisation of the area shall be (safe, semi-critical, critical and over-exploited) based on the ground water resources estimation in the year 2009, 2011 and 2013 or the latest estimation carried out by CGWB.

(iii) Environmental Compensation Rate (EC_{GW}) for illegal use of ground water for various purposes such as drinking/domestic use, industrial activities such as water packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

6.1 EC_{GW} for Drinking & Domestic use (For household purposes)

The rate of Environmental Compensation for domestic and drinking purpose for individual household shall be charged at the rate Rs 100/- per day for OCS categories (Over-exploited, Critical and Semi-Critical Category). Similarly, for safe category, the EC rate shall be charged as Rs 50/- per day. Minimum environmental compensation for household shall be Rs 10,000/-

6.2 EC_{GW} for Drinking & Domestic use (For institutional activity, commercial complexes, townships etc)

S.No	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
		Environmental Compensation Rate (EC_{GW}) in Rs./ m^3			
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Note: -Minimum EC_{GW} shall not be less than Rs. 50,000/- (for institutional activity, commercial complexes, townships etc)					

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6.2 ECR_{GW} for Packaged Drinking Water Units

S.No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120

Note :-Minimum ECR_{GW} shall not be less than Rs 1,00,000/-

6.3 ECR_{GW} for Mining, Infrastructure and Dewatering Projects

S.No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150

Note :-Minimum ECR_{GW} shall not be less than Rs 1,00,000/-

6.4 ECR_{GW} for Industrial Units

S.No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200

Minimum ECR_{GW}=Rs 1,00,000/-

6.5 Deterrent factors to compensate losses and environmental damage (for packaging drinking water units, mining, industrial and commercial purposes)

The activities such as packaging drinking water, mining, industrial and others draw ground water to add commercial value to the products manufactured. Hence, these activities attract stricter provisions of deterrence and intergenerational equity. It is proposed to levy following deterrent factors to compensate the losses and environmental damages as detailed in the following table:-

6.5 :- Deterrent Factor

S.No.	Water Consumption	Deterrent Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: The industrial operations may be reviewed and only permitted, if it is safe to continue withdrawal of ground water at the rate permitted.

7. Relaxation

Central Ground Water Authority (CGWA) reserves the right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

8. Recommendations

The committee has given following recommendations:

1. In case of fixation of liability, it always lies with current owner of the premises where illegal extraction of groundwater is taking place.
2. Violation duration may be assumed as at least one year in case where no evidence for period of installation of borewell could be established.
3. For illegal industrial ground water abstraction, where metering system is not available, water consumption may be estimated as per consent conditions imposed by SPCB/PCC.

4. Water intensive industries should only be permitted in safe, semi-critical and critical area, and should not be allowed to establish new industries in over-exploited area.
5. Water in over-exploited area should be permitted only for drinking purposes and industries established in this area without prior consent or NOC from CGWA or another concerned department must be closed down with immediate effect. No expansion in existing industrial activity should be permitted, irrespective of additional water demand arises or not.
6. Present categorization of area (Over-exploited, Critical and Semi-Critical), as per CGWA shall be considered for calculation of EC, regardless of the area category when the period of violation started.
7. In case of all existing cases having more than 5000 KLD ground water demand, permission may be given only after examining scientific assessment of water availability and assessing intergenerational equity by CGWA.
8. The industrial units should be directed to adopt State of the Art technologies, use of surface water, treated waste water and reduce specific water consumption, thereby ground water demand is reduced by 10% over three years' period. The industries also be encouraged to create facilities for storage of excess storm water and adequate measures such as groundwater recharge as well as restoration of lakes /ponds in the vicinity of the industry.
9. In addition, all repeated violations will attract EC at 1.25 times the previous EC.
10. Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal illegal bore-well/tube-well to stop extraction of water and further closure of project	District Magistrate
2.	To levy EC _{GW} as per prescribed method	District Magistrate/ CGWA
3.	To levy EC on industries involved in illegal abstraction of Groundwater , as per the method prescribed in	CPCB/SPCB/PCC

	report of CPCB- "EC for industrial units"	
4.	Prosecution of Violator	CGWA under Environment (Protection) Act,1986 (or) SPCB/PCC under Water (Prevention and Control of Pollution), Act, 1974

11. CGWA shall maintain a separate account for collection and utilization of environmental compensation levied for illegal extraction of ground water on the violators.
12. For easy understanding w.r.t levying of EC on violators as per the recommendation of CPCB, case studies given at **Annexure II** may please be referred.

References

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1. CGWA. 2015. *Guidelines/Criteria for evaluation of proposals/requests for ground water abstraction*. New Delhi-Central Ground Water Authority, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India.
2. CGWB. 2017. *Categorisation of Assessment Units [Online]*. [Accessed 20 February 2019]. Available from: <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/>

CASE STUDIES

Case Study I:

1	Industrial Sector	:	Pulp and Paper Industry
2	Area Category, as per CGWB	:	Semi-Critical
3	Production Capacity	:	200 MT/day
4	Water Consumption	:	50 m ³ /T
5	Violation Period (illegal extraction of ground water)	:	1 year

(Source: CPPRI, Saharanpur)

Assessment of environmental compensation:

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = $50 \times 200 = 10,000 \text{ m}^3/\text{day}$

Fine as per semi-critical zone = Rs 100 / m³/day (Table given at SI No 6.4)

Deterrent factor: (Table given at SI No 6.5)

EC for 1-year violation = $10,000 \times 100 \times 365 \times 1 = \text{Rs } 36,50,00,000$ (Rs 36.50 Crore)

Case Study II:

1	Industrial Sector	:	Pulp and Paper Industry
2	Area Category, as per CGWB	:	Safe
3	Production Capacity	:	120 MT/day
4	Water Consumption	:	50 m ³ /T
5	Violation Period (illegal extraction of ground water)	:	3 years

(Source: CPPRI, Saharanpur)

Assessment of environmental compensation:

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = $50 \times 120 = 6000 \text{ m}^3/\text{day}$

Fine as per semi-critical zone = Rs 50 / m³/day (Table given at SI No 6.4)

Deterrent factor: (Table given at SI No 6.5)

EC for 3 year violation = $6000 \times 50 \times (365 \times 3) \times 1.25 = \text{Rs } 41,06,25,000$ (Rs 41.06 Crore)

Case Study III:

1	Industrial Sector	:	Distillery Plant
2	Area Category, as per CGWB	:	Critical
3	Production Capacity	:	135 KL/day
4	Water Consumption	:	20 m ³ /KL
5	Violation Period (illegal extraction of ground water)	:	2 years

*(Source: CPCB, Delhi)***Assessment of environmental compensation:**

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = 135 x 20 = 2700 m³/day

Fine as per semi-critical zone = Rs 110 / m³/day (Table given at SI No 6.4)

Deterrent factor: (Table given at SI No 6.5)

EC for 2 year violation = 2700 x 110 x (365 x 2) x 1 = Rs 21,68,10,000 (Rs 21.68 Crore)

Case Study IV:

1	Industrial Sector	:	Mineral Water Packaging Unit (small)
2	Area Category, as per CGWB	:	Over-Exploited
3	Production Capacity, as per CTO	:	6 KLD
4	Water Consumption	:	10 KLD
5	Violation Period (illegal extraction of ground water)	:	6 years

*(Source: CPCB, Delhi)***Assessment of environmental compensation:**

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = 10 m³/day

Fine as per Over-Exploited = Rs 48/m³/day (Table given at SI NoNo 6.2)

Deterrent factor: (Table given at SI No 6.5)

EC for 6 year violation = 10 x 48 x (365 x 6) x 1.25 = Rs 13,14,000 (Rs 13.14 lakh)